# IN THE NATIONAL COMPANY LAW TRIBUNAL HYDERABAD BENCH AT HYDERABAD

CA No.138/252/HDB/2017 U/s 252 (3) of Companies Act, 2013

## In the matter of:

- 1. BD Ventures Private Limited H.No.17-1-382/P/61/A, Press Employees Colony, Champapet, Hyderabad- 500035.
- 2. Boojala Bhuvaneswar Reddy, S/o.Boojala Ranga Reddy, Aged about 50 years, R/o.16-2-740/B/C/17, Flat No.17, Raghavendra Towers, Asmangadh, Malakpet, Hyderabad-500 036.
- 3. Talakanti Shashinder Reddy, S/o.Talakanti Krishna Reddy, Aged about 67 years, H.No.17-1-382/P/61/A, Press Employees Colony, Champapet, Hyderabad-500000.

... Applicants

### Versus

The Registrar of Companies, Hyderabad, 2<sup>nd</sup> Floor, Corporate Bhawan, GSI Post, Tattiannaram, Nagole, Bandlaguda, Hyderabad-500068.

... Respondent

Date of Order: 14.12.2017

#### CORAM:

Hon'ble Mr.Rajeswara Rao Vittanala, Member (Judicial) Hon'ble Mr.Ravikumar Duraisamy, Member (Technical)

### Parties/Counsels Present:

For the Applicant

Mr.G.Bhupesh, Advocate

Per: Rajeswara Rao Vittanala, Member (Judicial)

#### **ORDER**

- The present Company Application bearing CA Nos.138/252/HDB/2017 is filed by Mr.Boojala Bhuvaneswar Reddy & other for the BD Ventures Pvt Ltd, under section 252
  (3) of the Companies Act, 2013, by seeking the following:
  - that this Hon'ble Tribunal may be pleased to set-aside the order passed by the Respondent vide notice No. ROC (H)/248(5)/STK-7/2017 dated July 21, 2017 striking the name of the Company;
  - b) that this Hon'ble Tribunal may be pleased to pass orders directing the respondent to restore the name of the Company to its Register;
  - c) that this Hon'ble Tribunal may be pleased to further direct for placing the Company and other person in the same position as nearly as may be as if the name of the Company had not been struck off;
  - d) that this Hon'ble Tribunal may be pleased to further grant the applicants, time of 30 days for making all necessary compliances and for filing all necessary forms with the respondent.
- Heard, Mr.G.Bhupesh, learned counsel for the Applicant and perused report of ROCH/LEGAL/SEC252/47083/BD Ventures/STACK/2017/2310 dated 21.11.2017.
- 3. The Company filed an Application on 25.02.2017 before Registrar of Companies stating that the Company is carrying on its business and wish to revive its status from dormant to active by filing all its Annual Accounts and annual returns and thus requested the Bench to link DIN of one of its Directors, so that Company can file forms as requested.
- 4. The Registrar of Companies has filed his report dated 21.11.2017 by stating that impugned notices were issued in accordance with law. Further the Tribunal can consider the



case subject to complying with all the objections and payment of cost.

- 5. We have considered the pleadings of both the parties and passed the following order, while pending Company Appeal;
  - A) Hereby directed the ROC to change the status of the Company from dormant to active so as to facilitate the Company to file its annual returns and balance sheets, etc. of the BD Ventures Private Limited;
  - b) The Applicants are granted two weeks' time from the date of receipt of copy of this Order to file all pending annual returns, balance sheets, etc., along with prescribed fees and additional fees;
  - c) Post the case on 31.01.2018 for final hearing.

RAVIKUMAR DURAISAMY MEMBER (TECHNICAL)

RAJESWARA RAO VITTANALA MEMBER (JUDICIAL)

Dy. Regr./Asst. Regr/Court Officer/ National Company Law Tribunal, Hydersbad Bench प्रमणित प्रति CERTIFIED TRUE COPY केस संख्या CASE NUMBER (1) 1/38/25/2/ निर्णय का तारीख

DATE OF JUDGEMENT. 14

COPY MADE READY ON 22:12:2017